

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 369/2014  
OA No.792/2012**

New Delhi this the 16<sup>th</sup> day of February, 2016

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman  
Hon'ble Dr. B.K. Sinha, Member (A)**

Dr. C.P. Singh Sengar,  
S/o Sh. O.S. Sengar,  
R/o Flat No. 232, Sec. 13,  
Pocket-B, Dwarka, Phase-2,  
New Delhi

-Petitioner

(By Advocate: Mr. Yogesh Sharma)

VERSUS

1. Shri Satpal Chouhan  
Join Secretary  
Department of Official Language,  
Second Floor, Lok Naik Bhawan,  
Khan Market, New Delhi
  
2. Shri D.K. Aggarwal,  
Chairman,  
Union Public Service Commission,  
Dholpur House, Shahjhan Road,  
New Delhi

- Respondents

(By Advocates: Mr. B.K. Barera and Mr. Ravinde Aggarwal)

**O R D E R (Oral)**

**Justice Syed Rafat Alam:**

At the outset, learned counsel for the applicant submits that in view of the order passed in the Review Application filed on behalf of the respondents, the applicant is advised to withdraw this Contempt Petition and the same may be permitted to be withdrawn. The prayer is allowed. The Contempt Petition is accordingly dismissed as withdrawn. Notices issued to the respondents stand discharged.

**(Dr. B.K. Sinha)  
Member (A)**

**(Syed Rafat Alam)  
Chairman**

